He said repeatedly that never before did the jute growers get that price. I will put a question to the hon. Minister. Did ever before the prices of essential commodities that the jute growers have to purchase *viz.*, rice, wheat and other essential items rule so high? Why don't you give the same compromise on the principle of parity? If you accept the parity ratio, when their prices go up because of higher pay and increase in dearness allowance to the employees, why don't you accept the same principle for jute also? If the prices of essential commodities go up higher, why don't you accept the fact that prices of jute should also go up so that it can be compensated? You have not said that. It is most unfair to the poor jute growers who are giving Rs. 250 to Rs. 300 worth of foreign exchange to this Government. In recent years there have been heavy demands for jute products. The demand for jute products have gone up. In view of the price of petroleum and other allied products, the prices of synthetics have gone up. You say, because of the world market, because of the international competition, it is not possible to give more price because we have to maintain certain standard in the world, competitive, as you are calling it. Why are you giving cash subsidy to the extent of five per cent for cotton and other things? Why don't you give some subsidy to the other growers? Is it enough simply to say, we must maintain this world competitive market and at the same time we must ignore the claims of the poor jute growers? I appeal to you once again to give more remunerative price for the jute growers.

17 hrs.

MR. CHAIRMAN: Please conclude now.

SHRI B. K. DASCHOWDHURY: I am concluding. I would simply appeal to him at the last minute, at the last moment. Since all these matters are under the consideration of the Planning Commission, I will appeal to him to expedite this process of consideration because we know the consideration of the Government moves at a snail's pace. It should not take another decade or so to finalise the consideration. I would only appeal to the hon. Minister to expedite this process before the Budget session. When the Government presents the next Economic Survey Report for 1973-74 or 1974-75, let there be a clear assurance, let there be a clear note given, in the form of a Memorandum, that all these points have been considered, not only the question of price equalisation, but also the question of the entire subsidy, how it is to be given, how we are to develop the interest of the jute-growers, how we are to pay a fairer and a remunerative price to the jute-growers and also for the tea industry workers to develop.

With these words, with deference to the wishes of the hon. Minister, and with your permission, Mr. Chairman, and with the permission of the House, I beg to withdraw my Resolution.

MR. CHAIRMAN: Does the hon. Member have the leave of the House to withdraw his Resolution?

SOME HON. MEMBERS: Yes.

SHRI B. K. DASCHOWDHURY: I withdraw my Resolution.

The Resolution was, by leave, withdrawn.

17.02 hrs.

RESOLUTION *RE.* NEED-BASED MINIMUM WAGES FOR WORKERS

MR. CHAIRMAN: We will now take up the Resolution to be moved by Dr. Saradish Roy regarding need-based minimum wages for workers. Dr. Saradish Roy.

DR. SARADISH ROY (Bolpur): Sir, I beg to move the following Resolution:

"This House expressed its grave concern at the falling real wages of the Indian workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum

[Dr. Saradish Roy]

wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference."

MR. CHAIRMAN: Resolution moved:

"This House expresses its grave concern at the falling real wages of the Indian workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference."

Now, Dr. Saradish Roy, you may please continue your speech on the next day, sometime when the subject comes up.

17.04 hrs.

DISCUSSION RE. HISTORICAL DOCUMENTS BURIED WITH THE TIME CAPSULE AT THE RED FORT ON 15.8.1973

MR. CHAIRMAN: The House will now take up Discussion under Rule 193. Shri Sezhiyan. The time allotted is two hours.

श्री अटल बिहारी वाजपेयी (ग्वालियर) सभापति जी, मुझे एक निवेदन करना है। आप मानते हैं कि यह चर्चा उस कैपसूल के बारे में हो रही है जो 15 अगस्त को धरती के नीचे दबाया गया था। मेरे मित्र श्री सेझियान ने स्पीकर साहब को लिखा था, हम लोगों ने भी लिखा था कि एजूकेशन मिनिस्टर को कहें कि उस कैपसूल में क्या दबाया गया था उस का सारा विवरण सभा पटल पर रखें, मेम्बरों को दें जिस से हमें पता लग सके कि क्या दबाया गया है। अन्यथा अखबारों में जो कुछ छप चुकी है और जिस का सरकार की ओर से खंडन नहीं किया गया इस का मतलब यह हुआ कि वह सही है और जो चीज छपी वह सही [illegible]

सकती है ? यह सदन के अधिकारों का सवाल है और इस विषय में सार्थक चर्चा तब तक नहीं हो सकती जब तक सरकार यह न बताए अधिकृत रूप से कि उस कैपसूल में क्या रखा गया है ? इतिहास का कौन सा पहलू पेश किया गया है ? जो कुछ रखा गया है वह है क्या ? क्या मंत्री महोदय का कहना यह है कि जो कुछ छपा है वह गलत है ? या उन का कहना है कि हम बताएंगे नहीं क्योंकि बताने में देश की सुरक्षा को खतरा है ? आखिर सदन को अन्धेरे में कैसे रखा जा सकता है इस महत्वपूर्ण विषय के बारे में ? मैं चाहता हूं कि आप इस बारे में अपना मत दें।

श्री नवल किशोर शर्मा (दौसा) : सभापति जी, अभी वाजपेयी जी ने जिन मुद्दों पर आप का ध्यान आकर्षित किया है और यह मांग की है कि जो कैपसूल में रखा गया है उस का एथोराइज्ड वर्शन यहां पर पेश होना चाहिए, यह अपने आप में एक बड़ी अजीब सी बात है। आखिर कैपसूल को रखने का, गाड़ने का मतलब क्या है ? अगर उस का मतलब यह है कि आज की दुनिया को, आज के लोगों को यह पता चले कि इतिहास कार क्या समझता है, इतिहासवेत्ता क्या समझते हैं आज की हालात के बारे में तो उस कैपसूल को गाड़ने का सवाल ही नहीं उठता। वह तो पारटैरिटी के लिए जो इतिहासकारों ने उचित समझा, वाजिब समझा उस को रखा गया है।

जैसी कि अखबारों की बात कही गई, अखबारों में तो एक नहीं अनेक चर्चाएं निकलती हैं, समाचार छपते हैं, अटकलें होती हैं, व्याख्याएं लिखी जाती हैं, राय लिखी जाती हैं, उन के आधार पर अगर सदन चलेगा और उन के आधार पर देश चलेगा तो इस से ज्यादा अजीब बात नहीं हो सकती। इसलिए मैं निवेदन करना चाहूंगा कि यह चर्चा ही किसी मतलब की